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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No.467/93.

Shri Y.G.Rakhunde. Applicant.

V/s.

Union of India & Ors. Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri N.K.Verma, Member(A).

Appearances:-

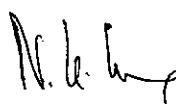
Applicant by Ms.Pathak.
Respondents by Shri R.S.Sundaram.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 1.11.1993.

Heard Ms.Pathak, counsel for the applicant
and Shri R.S.Pathak, counsel for the Respondents.

2. The present case is covered by the decision
of this Tribunal in O.A. No.138/91 decided on 11.7.1991
and consistently with the direction made in that case,
we direct that the Respondents shall grant the revised
pay scale at par with the C.P.W.D. to the applicant
w.e.f. 13.5.1982 on notional basis and w.e.f. 1.11.1983
on actual basis, with all consequential benefits. The
payment shall be made within three months from the
date of communication of the order to the Respondents.
There shall be no order as to costs.


(N.K.VERMA)
MEMBER (A)


(M.S.DESHPANDE)
VICE-CHAIRMAN

B.